

(vi) Common Service Facility Centres.

(vii) District Industries Centres.

(viii) Census of Small Scale Units.

(ix) Industrial Estates.

2. Sericulture.

3. Handicrafts:

(i) Equity participation to West Bengal Handicrafts Development Corporation.

(ii) Financial Assistance programme to artisans and handicrafts co-operative societies.

(iii) Rebate on sales of handicrafts.

4. Handlooms:

(i) Extension of Cooperative coverage—Working Capital Loans.

(ii) Equity participation in co-operative spinning mills.

(iii) State participation in primary societies.

5. Khadi and Village Industries.

6. COIR:

(i) Assistance to Tiny Units.

(ii) Promotion of Coir Cooperatives.

(iii) Training Centres for manufacture of Coir products.

(b) The Planning Commission have scrutinised the above schemes submitted by the West Bengal Government and the following outlays have been provided during the Sixth Plan period.

(Rs. in crores)

1. Large and Medium Industries	211.34
2. Mineral Development	2.00
3. Village and Small Industries	60.00

Police Verification of Antecedents for Government Employment

*53. SHRI K. CHATHUNNI MASTER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether police verification of antecedents has been adopted as a usual practice for screening candidates for employment in Government service;

(b) if so, what are the details in this regard; and

(c) what is the number of persons who have been denied employment due to adverse police verification report during the last 3 years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) The prescribed attestation form furnished by the candidate is referred to the concerned District Magistrate or the Commissioner of Police of the city or whichever agency through which the Government decide to have the character and antecedents of the candidate verified as per the criteria laid down.

(c) The reports on verification are received and considered directly by the various appointing authorities. The Government do not monitor information about the cases where persons have or have not been offered appointments on the basis of such reports.

Assam Problem

*54 SHRI BHUPESH GUPTA:

SHRI S. KUMARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what further measures have been taken by Government after the last session of the Parliament to resolve the Assam problem and what is the result thereof;

(b) whether it is a fact that about 2300 foreigners have been deported